

Granting of LTC every year

1311. SHRI BALWINDER SINGH BHUNDER: Will the PRIME MINISTER be pleased to state:

(a) whether the Government intends to allow the facility of LTC to Government official every year instead of two /four year block period; if so, the details; and

(b) by when the notification in this regard would be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No Sir.

(b) Do not arise.

Non-acceptance of self attested documents

1312. DR. R. LAKSHMANAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government received any representation/grievances/complaints from general public regarding non-acceptance of self-attested documents by the officials; and

(b) if so, the details of the complaints received by Government and action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes, Sir.

(b) Two references of public grievances were received on non-acceptance of self-certification by different authorities. A number of applications under RTI Act, 2005 seeking clarification on the subject have also been received.

Department of Administrative Reforms and Public Grievances has been requesting States/UTs and Central Ministries to adopt self-certification and for abolition of affidavits. Several communications have been sent in this regard.

Fate of Assessment and Monitoring Authority

1313. SHRI D.P. TRIPATHI: Will the Minister of PLANNING be pleased to state :—

(a) whether the Autonomous Assessment and Monitoring Authority, which functioned under the then Planning Commission of India is still relevant and would operate under the new National Institution for Transforming India (NITI) Aayog; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) and (b) The establishment of the Independent Evaluation